

Note : Not all of this potential may be suitable for grid-interactive power for technical and/or economic reasons.

- (¹) Solar power potential in most parts of the country per square kilometer of open, shadow free area covered with solar collectors.
- (²) Potential based on areas having wind power density (wpd) greater than 200 W/m² assuming land availability in potential areas @ 1% and requirement of wind farms @ 12 ha/MW. **Revised estimate by C-WET is ~ 1,00,000 MW at 80 m. height (un-validated).**
- (³) Technically feasible potential of all sites upto 25 MW station capacity.
- (⁴) Based on surplus agro-wastes/residues.
- (⁵) With new sugar mills and modernization of existing ones, technically feasible potential is assessed at 5000 MWe.
- (⁶) Technically feasible municipal waste-to-energy potential estimated for class-I cities.

Release of pension

3364. SHRI A. ELAVARSAN : Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

- (a) The details of pensioners of the Ministry of Parliamentary Affairs (MPA) who have not received their pre-2006 revised pension;
- (b) whether pensioner benefits accruing to pensioners of the Ministry on account of circular dated 1 September, 2008 are not given to them even after a lapse of 7 years;
- (c) if so, the details of such cases, pensioner-wise; and
- (d) what action Government proposes to take for immediate release of revised pension, as per circular dated 1 September, 2008?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA) : (a) to (d) As per Ministry of Personnel, Public Grievances and Pensions (Department of Pension and Pensioners' Welfare) O.M. 38/37/08-P&PW(A) dated 01.09.2008, Pension Disbursing Authorities including Public Sector Banks have been authorised to pay pension/family pension to existing pensioners/family pensioners at the rate prescribed in this O.M. without any further authorisation in the form of Pension Payment Orders from the concerned Accounts Office/Head Office etc. Therefore, the Pension Disbursing Authorities would have already paid the revised pension alongwith arrears.